

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 15th April, 1975.

NOTIFICATION
INCOME TAX

NO.872(F.No.404/61/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri P.N.Nemade, P.M. Laulkar, V.N. Wani, M.P. Kotwal, S.D. Madhale and M.V. Sathe who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri S.S. Marvekar, P.V. Aserkar, M.D. Rokade and V.R. Lokar made under Notification NO.588(F.No.404/108/74-ITCC) dated the 9th April, 1974, Shri D.R. Apte made under Notification No.330 (F.No.404/124/73-ITCC) dated the 18th April, 1973 and Shri K.P. Pandharkar made under Notification No.349(F.No.404/124/73-ITCC) dated the 11th May, 1973 are hereby cancelled with effect from the 1st May, 1975.

3. This Notification shall come into force with effect from the 1st May, 1975.

Sd/-
(T.R. Aggarwal)

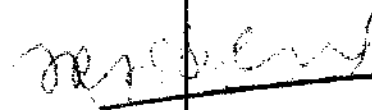
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.872(F.No.404/61/75-ITCC):

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10. All Sections/Officers in Board's Office.
11. Guard File.
12. The Commissioner of Income-tax, Poona-1, Poona.


(T.R. Aggarwal)

Deputy Secretary to the Government of India

No. CC/ITCC/948/230/RSE/74